

3

O.A. No. 601 of 2011

Narasingh Sahoo.....Applicant
Vs

Union of India & Ors.....Respondents

Order dated: 12.09.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. S.K.Ojha, Ld. Counsel for the applicant and Mr. S. Mishra, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. By filing the present O.A., the applicant has made following prayers:

“(i) To allow the Original Application.
ii) To direct the Respondents to extend the benefit of pension to the applicant immediately with all consequential benefits including arrear with interest
iii) To pass any further order.....”

3. Ld. Counsel for the applicant submits that although the applicant has approached the authorities, i.e. Respondent No.3, ventilating his grievance vide Annexure-A/3 dated 09.05.2011, he seeks liberty to file a fresh representation along with copy of the order dated

4

21.03.2011 of this Tribunal passed in O.A. 310/10 on an exactly similar case.

4. Having heard Ld. Counsel for the parties, without going into the merit of this case, we are of the view that as the applicant wants to file a fresh representation, he may do so within 7 days. Thereafter, Respondents are directed to consider the same and pass a reasoned order within 45 days from the date of receipt of copy of the representation taking into account the views expressed by this Bench in O.A. 310/10.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order to Respondents and free copies of this order be handed over to the Ld. Counsel for the parties.


MEMBER (Judl.)


MEMBER (Admn.)